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3. This bench feels that this Petition may be disposed of as settled in view of the said Settlement Terms. Instead of keeping this Petition alive, it is appropriate that the Petitioner is granted a liberty to approach this Tribunal as permissible under law in case of default.
4. In view of foregoing, this Petition is **dismissed** as settled.

Sd/-

**PRABHAT KUMAR**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)